

CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

Original Application No. 290/00153/2017

Jodhpur, this the 10th day of May, 2018

CORAM

Hon'ble Mr. R. Ramanujam, Administrative Member  
Hon'ble Mr. Suresh Kumar Monga, Judicial Member

Smt. Manju Devi wife of Late Shri Ram Swaroop Harijan, aged about 46 years, Tejaji Ka Chowk, Ram Krishan Nagar, Harijan Basti, Bhilwari, her late Husband was employed on the post of Group D Safaiwala in Head Post Office Bhilwara. ...Applicant.

(By Advocate: Shri J.K.Mishra)

Versus

1. Union of India through Secretary to the Govt. of India, Ministry of Communication and Info Tech, Deptt. of Post, Dak Bhawan, New Delhi.

2. Chief Post Master General,  
Rajasthan Circle, Jaipur-302007.

3. Superintendent of Post Offices,  
Bhilwara Division, Bhilwara. ...Respondents.

(By Advocate: Shri K.S.Yadav for R-1 to R-3)

ORDER (ORAL)

By Mr. R. Ramanujam:

Heard both sides. This OA has been filed seeking the following reliefs:

(i) That the impugned order dated 20.1.2017 (Annexure A/1), issued by the office of 2nd respondent may be declared illegal and the same may be quashed. The respondents may be directed to reconsider the candidature of the applicant for compassionate appointment as per the directions of this Hon'ble Tribunal vide order dated 13.12.2013 (Annexure A/6) as affirmed by Hon'ble Rajasthan High Court vide judgment dated 10.10.2014 (Annexure A/7) and allow all consequential benefits.

(ii) That any other direction, or orders may be passed in favour of the applicant which may be deemed just and proper under the facts and circumstances of this case in the interest of justice.

(iii) That the costs of this application may be awarded."

2. Learned counsel for the respondents submits that the applicant's request for compassionate appointment had been rejected earlier on the ground that the scheme was not applicable to employees of temporary status. However, the respondents have since reconsidered the applicant's case on merits. He refers to Annexure R-1 letter dated 16.11.2017 in this regard.

3. Recording the submission of the learned counsel for the respondents, we dispose of this OA with a direction to the respondents to consider the applicant's case on merits and pass appropriate orders within a period of three months from the date of receipt of a copy of this order. No costs.

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(Suresh Kumar Monga)  
Member (J)

(R. Ramanujam)  
Member (A)

/kdr/

(OA No.153/2017)

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